

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 02ND DAY OF JULY 2024

14791/24
Mohammed Shakeeb.

BEFORE

THE HON'BLE MR. JUSTICE S. SUNIL DUTT YADAV

WRIT PETITION NO. 13664 / 2024 [T IT]



PETITIONER.

SURESH CHATRABHOJ BHANUSHALI
AGED ABOUT 48 YEARS,
RESIDENT OF F1
MARI GOLD BUILDING,
1ST FLOOR DREAM PARK,
CHIPGI, UTTARA KANANDA,
KARANTAKA 581 402

By Sri: MOHAMMED SHAKEEB, ADV
Vs

RESPONDENTS:

1. UNION OF INDIA
THROUGH ITS SECRETARY,
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
NORTH BLOCK
NEW DEHI 110 001
2. CHIEF COMMISSIONER OF INCOME TAX - I
CENTRAL REVENUE BUILDING
QUEENS ROAD, BANGALURU
KARNATAKA 560 001
3. INCOME TAX OFFICER, WARD-1
SIRSI / RANGE 1
HUBLI
KALPATHARU
CHURCH ROAD
SIRSI-581 401

SMT. SWATI PANDURANGA, CGC FOR R1
SRI. THIRUMALESH, ADV FOR R2 AND R3.

Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the constitution of India, has been registered by this Court.

After hearing, the Court made the following:



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ORDER
(Video Conferencing/Physical Hearing)

In light of the contention raised by Sri Sameer Gupta, learned counsel appearing on behalf of the petitioner that the notice issued under Section 148 could not have been issued by the jurisdictional Assessing Officer, but ought to have been issued in terms of the procedure prescribed for Faceless Assessment, there would be an interim order of stay of Annexure-'B'.

Statement of objections to be filed.

The respondent/s are at liberty to seek for modification/vacation of the interim order upon filing of statement of objections.

Sd/-
JUDGE

TRUE COPY
[Signature]
28/07/24
Section Officer
High Court of Karnataka
Bengaluru - 560 001

// COPY //

[Signature] 28/07/24
T/C ASSISTANT REGISTRAR
[Signature]
08/07/24

NOTE: Annexure B to the writ petition is the copy of the impugned Notice dated: 22.03.2024 bearing DIN & Notice No. ITBA/AST/S/148_1/2023-24/1063198184(1) passed by the 3RD respondent.

[Signature] 28/07/24
T/C ASSISTANT REGISTRAR
[Signature]
08/07/24



- The date on which the application was made..... 5/7/24
- The date on which the fees and addl. charges, if any, were paid.....
- The date on which the application was ready for delivery..... 9/7/24
- The date on which the copy of the notice was delivered..... 9/7/24
- The date on which copy of the notice was delivered.....

